

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 728/(MAH)/2017
M.A. No. 632/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: Mr. James Martin Pereira

V/s.

M/s. Chemac Equipments Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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MENTIONED BY PRAECIPE

ORDER

T.C.P. No. 728/230-232/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. A Praecipe dated 08.12.2017 is placed on record according to which a prayer has been made to post the M.A. No. 632/2017 in C.P. No. 728/2017 an ad-interim prayer be heard on 12.12.2017, however, the same is not listed for hearing today.
3. It is objected from the side of the Respondent on the ground that when the Main Petition is adjourned to 22.01.2018, there should not be grant of any Interim Hearing during this interregnum period.
4. Under the circumstances, the Respondent is directed to file a Reply in respect of M.A. No. 632/2017 on or before 20.12.2017, copy to be served on the other side in advance.
5. The M.A. shall be heard on **22.12.2017**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

12.12.2017

aah

Sd/-

M.K. SHRAWAT
Member (Judicial)